

**IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION**

**M.A.No. \_\_\_\_\_ of 2019**

**in**

**CIVIL APPEAL NOS. 4784-4785 OF 2019**

**THE KERALA STATE COASTAL ZONE MANAGEMENT  
AUTHORITY**

**Appellant(s)**

**VERSUS**

**THE STATE OF KERALA AND ORS.**

**Respondent(s)**

**O R D E R**

Taken on board on request. The Registry is directed to register the application.

Heard Mr. Ajit Kumar Sinha, learned senior counsel appearing for the applicant.

It is submitted by the learned senior counsel that the fact was suppressed from this Court that the area has come under the CRZ Zone. However, we are of the view that it was very much clear before this Court and thereafter, the order was passed by this Court.

Hence, we are not inclined to entertain this application. There is no question of extension of time. However, it would be open to the applicant to claim compensation from the promotor/builder in accordance with law in appropriate proceedings. However, that shall not mean that the premises have

not to be vacated. Permission for extension of time for vacating the premises/demolition is hereby rejected.

In view of the above, the application(s) is/are dismissed.

.....J.  
[ ARUN MISHRA ]

.....J.  
[ M. R. SHAH ]

New Delhi;  
May 21, 2019.

ITEM NO.803

COURT NO.4

SECTION XI-A

**S U P R E M E C O U R T O F I N D I A**  
**R E C O R D O F P R O C E E D I N G S**

M.A. No. \_\_\_\_\_ of 2019

in

Civil Appeal No(s). 4784-4785/2019

THE KERALA STATE STATE COASTAL ZONE  
MANAGEMENT AUTHORITY

Appellant(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

Date : 21-05-2019 This misc. application was mentioned today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE M.R. SHAH  
(VACATION BENCH)

For Appellant(s) Mr. Romy Chacko, AOR

For Applicant Mr. Ajit Kumar Sinha, Sr. Adv.  
Mr. Srijan Sinha, Adv.  
Mr. Ashwarya Sinha, Adv.  
Mr. Iyan, Adv.

For Respondent(s) Mr. Venkita Subramoniam T.r, AOR  
Mr. G. Prakash, AOR  
Mr. Ranjan Kumar, AOR

UPON being mentioned by counsel the Court made the following  
O R D E R

Taken on board.

The application(s) is/are dismissed in terms of the signed  
order.

(JAYANT KUMAR ARORA)  
COURT MASTER

(JAGDISH CHANDER)  
BRANCH OFFICER

(Signed order is placed on the file)